

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10539/2013

(Arising out of impugned final judgment and order dated 30/10/2013 in CRMWP No. 21503/2013 passed by the High Court Of Judicature at Allahabad)

PRAVEEN YADAV & ORS

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 15/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Daya Krishan Sharma, Adv.
Mr. I.C. Sharma, Adv.
Mr. Amandeep Mehra, Adv.

For Respondent(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Sudeep Kumar, Adv.
Mr. Abhishth Kumar, Adv.

Mr. Sudarshan Rajan, Adv.
Ms. Shriya Raj Chauhan, Adv.
Mr. Hitesh Kumar Saini, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter.

List the matter after summer vacation.

Respondent No.1 may file the Counter Affidavit in the meantime.

(USHA BHARDWAJ)
AR-CUM-PS

(SAROJ SAINI)
COURT MASTER